

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
(CIRCUIT AT PORT BLAIR)

No. OA 351/00135/2016

Date of order : 3.10.2016

Present : Hon'ble Mr. Justice M.S.Sullar, Judicial Member
Hon'ble Mr. Uday Kumar Varma, Administrative Member

PREM KUMAR

VS

DHS

For the applicant : Mr.R.Kumar, Advocate

For the respondents : Ms.A.Nag, Advocate (Resp. Nos.5 & 6)

O R D E R

Mr.Justice M.S.Sullar, J.M.

Heard.

2. Issue notice to contesting respondent Nos. 5 & 6.
3. At this stage Ms. A.Nag, Advocate appears and accepts notice on behalf of contesting respondent Nos. 5 & 6.
4. The main grievance of the ld. Counsel at this stage is that although the applicant has already served a legal notice dated 31.8.16 (Annexure A/10) but no decision has yet been taken on it by the competent authority.
5. After hearing the ld. Counsel for the parties, going through the records with their valuable assistance, the main OA is disposed of with the direction to The Directorate of Health Service (respondent No.5) to decide the legal notice (Annexure A/10) already served by the applicant, for redressal of his grievance, by passing a speaking order in accordance with law, within a period of one month from the receipt of certified copy of this order.
6. No costs.

(UDAY KUMAR VARMA)
MEMBER (A)

(JUSTICE M.S.SULLAR)
MEMBER (J)

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